

# MERCK LIMITED

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Open offer for acquisition of up to 4,315,840 (Four Million Three Hundred Fifteen Thousand Eight Hundred Forty) fully paid up equity shares of face value of INR 10 (Indian Rupees Ten) each of Merck Limited ("Target Company") from the Public Shareholders of the Target Company by Procter & Gamble Overseas India B.V. ("Acquirer"), together with The Procter & Gamble Company ("PAC"), in its capacity as a person acting in concert with the Acquirer ("Open Offer" or "Offer").

This corrigendum announcement ("Corrigendum") to the Detailed Public Statement dated April 25, 2018 ("DPS") is being issued by ICICI Securities Limited, the manager to the Offer (the "Manager"), on behalf of the Acquirer and the PAC, in compliance with the provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations").

This Corrigendum is to be read in conjunction with the public announcement issued on April 19, 2018 ("PA"), the DPS dated April 25, 2018 and published on April 26, 2018, and the letter of offer dated October 15, 2018 ("LoF") filed with the Securities and Exchange Board of India ("SEBI"). SEBI issued its comments on the draft letter of offer dated May 7, 2018 vide its letter no. SEBI/HO/CFD/DCR1/OW/P/2018/17088/1 dated June 13, 2018 and permitted the extension for commencement of the Tendering Period vide its letter no. SEBI/HO/CFD/DCR1/OW/P/017824 /2018 dated June 22, 2018 issued to the Manager. The LoF has been dispatched to the Public Shareholders whose names appear in the register of members on the Identified Date in accordance with the timelines specified below.

Capitalized terms used herein but not specifically defined shall have the same meaning ascribed to such terms in the DPS and the LoF (as the case may be).

The shareholders of the Target Company are requested to kindly note that the schedule of activities pertaining to the Offer as Part VII (Tentative Schedule of Activity) of the DPS has been amended and should be read as follows:

No.	Activity	Original Schedule (Day and Date)	Revised Schedule (Day and Date)
1.	PA	Thursday, April 19, 2018	Thursday, April 19, 2018
2.	Publication of the DPS	Thursday, April 26, 2018	Thursday, April 26, 2018
3.	Filing of the draft letter of offer with SEBI	Monday, May 7, 2018	Monday, May 7, 2018
4.	Last date for public announcement for competing offer(s)	Monday, May 21, 2018	Monday, May 21, 2018
5.	Last date for receipt of SEBI observations on the draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Monday, May 28, 2018	Wednesday, June 13, 2018**
6.	Identified Date***	Wednesday, May 30, 2018	Wednesday, October 10, 2018
7.	Last date by which the Letter of Offer is to be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	Wednesday, June 6, 2018	Wednesday, October 17, 2018
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendation to the shareholders of the Target Company for this Offer	Monday, June 11, 2018	Monday, October 22, 2018
9.	Last date for upward revision of the Offer Price/Offer Size	Friday, June 8, 2018	Wednesday, October 24, 2018
10.	Date of publication of Offer opening public announcement in the newspapers in which the DPS has been published	Tuesday, June 12, 2018	Wednesday, October 24, 2018
11.	Date of commencement of the tendering period	Wednesday, June 13, 2018	Thursday, October 25, 2018
12.	Date of closure of the tendering period ("Offer Closing Date")	Tuesday, June 26, 2018	Friday, November 9, 2018
13.	Last date of communicating the rejection/acceptance and completion of payment of consideration or refund of Equity Shares to the shareholders of the Target Company	Tuesday, July 10, 2018	Tuesday, November 27, 2018
14.	Last date for filing the report with SEBI	Tuesday, July 17, 2018	Tuesday, December 4, 2018
15.	Last date for publication of post-Offer public announcement in the newspapers in which the DPS has been published	Tuesday, July 17, 2018	Tuesday, December 4, 2018

\*There has been no competing offer as of the date of the Letter of Offer.

\*\*Actual date of receipt of SEBI's observation in relation to the Draft Letter of Offer.

\*\*\*The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be posted. It is clarified that subject to paragraph 3 of Part VI (Statutory and Other Approvals) of the DPS, all the Public Shareholders (registered or unregistered) of the Target Company are eligible to participate in this Offer at any time on or prior to the Offer Closing Date.

The above dates wherever they appear in the DPS should be read accordingly.

The Acquirer and the PAC and their respective directors accept full responsibility for the information contained in this Corrigendum to the DPS and shall be jointly and severally responsible for the fulfillment of obligations under the SEBI (SAST) Regulations in respect of this Offer.

A copy of this Corrigendum to the DPS is expected to be available on SEBI's website (<http://www.sebi.gov.in>).

For further details, please refer to the Letter of Offer issued by the Acquirer and the PAC.

**Issued on behalf of the Acquirer and PAC by the Manager**



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SEBI Registration Number: INM00001179

Place : Mumbai, India  
Date : October 19, 2018

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